

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.3080 OF 2002

(10)

New Delhi, this the 10th day of July 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI M.P. SINGH, MEMBER (A)

S.C. Ray, S/o Late S.N. Ray,
Aged 54 years, R/o F-17/12, Sector-8,
Rohini, New Delhi-110085.Applicant
(By Advocate : Shri A.K. Behra through Shri Kalyan Dutt)

Versus

1. Union of India through
The Secretary
Ministry of Food & Consumer Affairs,
Department of Food & Public Distribution,
Krishi Bhawan, New Delhi.
2. Chief Director (Sugar),
Directorate of Sugar,
Krishi Bhawan,
New Delhi.Respondents
(By Advocate : Sh. A.C. Aggarwal through Sh. Neeraj Goyal)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J):

Learned proxy counsel for respondents has submitted an order issued by the respondents dated 9.7.2002, a copy placed on record. By this order, the respondents have stated that the competent authority has decided that the impugned order dated 26.9.2001 shall be treated as withdrawn with effect from the same date and they are reviewing the matter.

2. One of the reliefs prayed for by the applicant in the present OA is that the impugned order dated 26.9.2001 should be quashed and set aside.

3. In view of the above facts and circumstances, wherein the respondents have themselves taken a decision to withdraw the impugned order dated 26.9.2001 by their order dated 9.7.2002, the OA has become infructuous. Accordingly, OA is disposed of. No orders as to costs.

M.P. Singh
(M.P. Singh)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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